

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/156(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> JULY 2024**

IN THE MATTER OF	JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED VS STANDARD PHARMACEUTICALS LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Vikram Wadehra, Adv. ] For the Financial Creditor  
Mr. Arghya Chakraborty, Adv. ]  
Mr. Pathik Choudhary, Adv. ]

Mr. Joy Saha, Sr. Adv. ] For the Corporate Debtor  
Mr. Ratnanko Banerji, Sr. Adv. ]  
Mr. D. N. Sharma, Adv. ]  
Mr. Ankan Roy, Adv. ]  
Mr. Sanjit Banerjee, Adv. ]  
Mr. Shaunak Mitra, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Sr. Counsel/Counsel appearing on behalf of the corporate debtor present.
2. Since the matter is coming up for the first time after notice. Ld. Sr. Counsel Mr. Joy Saha appearing on behalf of the corporate debtor wants to file reply affidavit. Let the same be done within a period of two weeks.
3. List this matter for further consideration on **21.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

**Ar.**